

Central Administrative Tribunal
Principal Bench, New Delhi.

OA 1832/2004

MA 1561/2004

New Delhi this the 17th day of April, 2006.

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri N.D. Dayal, Member(A)

1. Shri Pappachan
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
2. A.D. Khan
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
3. Mrs. Heema Jolly,
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
4. A.K. Hazra
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
5. T.M. Nair,
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
6. P.C. Mishra
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
7. A.K. Lal,
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
8. A.K. Yadav
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.
9. Dayachand
Air Force Canteen,
Air Force Station,
Race Course, New Delhi.

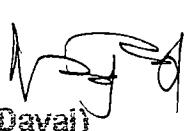
10. J.L. Sharma
Air Force Canteen,
Air Force Station,
Race Course, New Delhi. Applicants
(By Advocate: Shri V. S. R. Krishnas) Versus

Union of India Through
1. The Secretary, Ministry of Defence,
Govt. of India,
South Block,
New Delhi.
2. The Chief Administrative Officer,
Air Force Station,
Race Course,
New Delhi. Respondents
(By Advocate: Shri A.K. Singh)

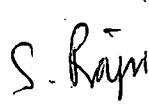
O R D E R (ORAL)

Hon'ble Shri Shanker Raju, Member (J)

In the order passed by the Tribunal in OA 2084/2004 in the case of B.P. Bhardwaj and Others Vs. Union of India and Others on 03.10.2005 in respect of employees of Unit Run Canteens and their grievances relating to the conditions of service, it had been directed to constitute a committee to consider the demands and do the needful within a period of two months from the date of receipt of the recommendations of the committee. In the light of above applicants, who are also employees of Unit Run Canteens are entitled to the same benefits as have been granted to applicants in OA 2084/2004 in the light of the decision of the Apex Court in Union of India & Others Vs. M. Aslam & Others in Civil Appeal No.1039-1043 of 1999 whereby the respondents were at liberty to revise their own service conditions. On finalisation of the service conditions as per decision of M. Aslam (supra), the respondents shall consider and accord the benefits as prayed for by the applicants in the present OA. With this observation, OA stands disposed of. *M.A is allowed.*


(N. D. Dayal)
Member (A)

/kdr/


(Shanker Raju)
Member (J)